

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 25/2004 IN
OA NO. 1615/2000

This the 16th day of April, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

(25)

Sukhram Singh,  
s/o Sh. Jagdamba Singh,  
Quarter No. Q-1, Akashvani Colony,  
Tapti Nagar (Phase-1st),  
Post Office-Arogya Mandir,  
Gorakhpur (U.P.)

(By Advocate: Sh. D.N.Sharma)

Versus

Sh. K.S.Sarma,  
The Director General,  
All India Radio, Akashvani Bhawan,  
Parliament Street, New Delhi.

(By Advocate: Sh. R.N.Singh proxy for  
Sh. R.V.Sinha)

O R D E R (ORAL)

By Sh. V.K.Majotra, Vice Chairman (A)

Learned counsel of the applicant stated that the benefit granted <sup>by</sup> <sup>s</sup> Tribunal's order ha already been accorded by the respondents to the applicant. As such CP has become infructuous. CP is dropped. Notices to the respondents are discharged.

  
( KULDIP SINGH )

Member (J)

  
( V.K. MAJOTRA )  
Vice Chairman (A)

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